12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

LAY-OFF OF WORKERS BY AIR INDIA AND CANCELLATION OF CERTAIN FLIGHTS FROM CALCUTTA BY I.A.C.

Shri S. M. Banerjee (Kanpur): Sir, I call the attention of the Minister of Transport, Aviation, Shipping and Tourism to the following matter of urgent public importance and I request that he may make a statement thereon:—

> The reported lay-off of 1274 workers by Air India and cancellation of 13 IAC Flights from Calcutta.

May I submit, Sir, that the two calling-attention notices have practically been clubbed together, but these are two separate matters. Therefore, when we put questions, kindly allow us (a) and (b).

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): I think, it is better that they are divided. About the Air-India lay-off, it is a natural consequence of the illegal action taken by the navigators. I made a long statement day before yesterday here in this House. Naturally, when the pilots also declined to fly the aircraft without navigators, though rules permit that on land they could fly without navigators, there was no alternative for the company except to lay them off. About the navigators the Corporation is taking what disciplinary action will be necessary under the circumstances. I have no additional information about Air-India.

About the IAC I would like to have a little time. I would like to get the information. It is most unfortunate that 13 services have been cancelled. I would like to make a statement tomorrow morning, if you permit me.

Mr. Speaker: All right. What are the subjects that have been combined?

Shri S. M. Banerjee: The reported lay-off by Air-India and the cancellation of flights by the IAC.

Mr. Speaker: I have got the notice before me.

Shri S. M. Banerjee: They pertain to the same Minister; that is why I combined them.

Mr. Speaker: Now he will listen to me also.

Shri S. M. Banerjee: Kindly hear me. I have already said.....

Shri U. M. Trivedi (Mandsaur): Let us hear the Speaker also.

Mr. Speaker: Now, he says that they are two separate subjects and they have been combined; therefore, he should have the opportunity....

Shri S. M. Banerjee: I never said that.

Mr. Speaker: He combines them himself and now he asks me.... (*Interruption*). Please listen now. In the notice he says:

> "Laying off of 1274 workers by Air India and Cancellation of 13 IAC Flights".

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरी विनती सुन लें । दोनों कारपोरेशन अलग हैं ।

Mr. Speaker: Now he has asked for time till tomorrow.... (*Interruption*).

श्री मधु लिमये : अध्यक्ष महोदय, एयर इंडिया इंटरनेशनल के बारे में पूछने दीजिए । मंत्री महोदय कोई नया बयान नहीं दे रहे हैं ।

Mr. Speaker: Order, order. About Air-India he has made a statement and about the Corporation he says that he wants time.

Shri S. M. Banerjee: About Air India we want to put questions.

Mr. Speaker: Questions on both might be put together.

श्री मधु लिमये : उस से कनफ्यूजन हो जायेगा । ये दोनों सवाल अलग हैं ।

अध्यक्ष महोदय : तब मैं उन दोनों को इकट्ठा ही लूंगा ।

Shri S. M. Banerjee: Today is the last date. Unless something is done today about this award....

Mr. Speaker: If it is the last day, I will allow him the opportunity.

Shri S. M. Banerjee: From the statement of the hon. Minister it appears that this lay-off has been ordered as a natural consequence of the navigators being on strike and we were told in this House that with the exception of navigators all others were happy and that they agree with the findings of the tribunal. I want to know whether it has been brought to the notice of the hon. Minister that the General Secretary of the Indian Pilots' Guild, All-India Aircraft Maintenance Association, Flight Operations Officers' Guild and Air Corporation Employees' Union have jointly issued a statement that after a careful study of the award given by the National Industrial Tribunal, it is their considered opinion that unless the award is radically modified it would not be acceptable to them.

> "In this regard we have conveyed our views to the Secretary, Ministry of Civil Aviation and the Management of Air-India on more than one occasion. At this juncture though only the Navigators have gone on strike, almost all other categories of employees are equally dissatisfied with the Management of Air-India and the implications of the Award. It is our fervent hope that the Government will take immediate steps to modify the Award before the situation drastically deteriorates."

This shows that not only Navigators but other categories of employees are also dissatisfied with the Award, except the Flight Engineers, of course. I want to know whether the hon. Minister will kindly consider the views of the other employees also and enter into some settlement.

Shri Sanjiva Reddy: After considering all aspects, we made the statement the day before yesterday. It is not only Navigators but others also may be dissatisfied with it. But it is the Navigators who have given a notice of strike—others have not done so—and they have gone on strike, whatever may be the attitude of other employees. The pilots have refused to fly without Navigators though the rules permit that they could fly without them.

Mr. Speaker: Shri Daji.

श्री मधु लिमये : हड़ताल किये बिना सरकार उनकी बात नहीं सुनती है ।

अध्यक्ष महोदय : माननीय सदस्य इस तरह बैठे बैठे न बोलते जायें ।

Shri Daji (Indore): Either the question of Mr. Banerjee was not clear....

Shri S. M. Banerjee: It is quite clear.

Shri Daji: ....or the replies are not happy because the way the hon. Minister has replied, it gives an impression that the demands will be considered only if others go on strike. That is an impression that will go from this House—that is our anxiety—that others have not yet gone on strike. Should we understand that the demands will be considered only if others go on strike? That is an unfortunate impression created. Sir, my question is that if the Navigators agree to go back to work and start the services, would it be possible for the Government to reconsider the entire question of the Award?

Shri Sanjiva Reddy: I had already stated in the other House yesterday that if the workers regret for what they had done, the illegal action taken by them, and also assure the Corporation that they are not going to repeat it in future, the Government will then consider taking them back.

श्री रामसेवक यादव (बाराबंकी) : मैं यह जानना चाहता हूं कि क्या यह सही है कि खोसला ट्रिब्यूनल की स्थापना के बाद भी व्यवस्थापकों ने पायलाटों की शिकायतों को सुना, उन पर ध्यान दिया और कुछ कार्यवाही भी की और ठीक उसके विपरीत उन्होंने तृतीय और चतुर्थ श्रेणी के कर्मचारियों की सब से बड़ी यूनियन को सुनने से भी इन्कार कर दिया और इससे असन्तोष फैला है ।

Shri Sanjiva Reddy: No, Sir. May-be, others also might have expressed dissatisfaction. But these are the people who are creating trouble. Really, they can point out their difficulties, they can explain them, they can talk and they can negotiate. Here, the Navigators have gone on strike and the pilots refuse to fly though under the rules they could fly without Navigators. The others also can certainly approach the Corporation and place their point of view before the Corporation.

श्री रामसेवक यादव : खोसला ट्रिब्यूनल नियुक्त हुआ और मंत्री महोदय ने दो दिन पहले बताया था कि सारी बातें सुनने का उसी को अधिकार था—और कोई नहीं सुनेगा । मैं यह जानना चाहता हूं कि क्या खोसला ट्रिब्यनल की नियुक्ति के बावजूद भी पायलाटों की शिकायतों को व्यवस्थापकों ने सुना और उनको कुछ राहत भी दी लेकिन ठीक उसके विपरीत जब तृतीय और चतुर्थ श्रेणी के कर्मचारियों की सब से बड़ी यूनियन ने अपनी शिकायतें रखनी चाहीं तो उनको नहीं सुना गया ।

Shri Sanjiva Reddy: It is wrong.

श्री हुकम चन्द कछवाय (देवास) : माननीय मंत्री जी ने बताया है कि जिन लोगों ने हड़ताल की उन की बात वह सुनने के लिए तैयार हैं । मैं कहना चाहता हूं कि जब तक लोग हड़ताल नहीं करते हैं तब तक सरकार उनकी बात नहीं सुनती है । जब किन्हीं कर्मचारियों की वाजिब मांगें सरकार के पास आयें अगर वह बिना हड़ताल की प्रतीक्षा किये उन पर ध्यान दे तो ऐसी स्थिति पैदा न हो । मैं यह जानना चाहता हूं कि क्या सरकार भविष्य में इस बात का ध्यान रखेगी कि कर्मचारियों की मांगें आने पर तुरन्त उन पर ध्यान दिया जाये ताकि ऐसी स्थिति पैदा न हो ।

Shri Sanjiva Reddy: It is a wrong assumption that Government will hear only after they go on strike. This time we will prove it to the satisfaction of the hon. member that Government will take firm action.

श्री मधु लिमये : यह खोसला ट्रिब्यूनल कायम हुआ—जुलाई 1964 में उसके बाद ये जो विभिन्न कर्मचारियों के संघ हैं उन में से कुछ संघों के साथ बातचीत करके व्यवस्थापकों ने समझौता किया । मेरे पास एक पत्र है एयर इण्डिया इन्टरनेशनल का जो उन्होंने फ्लाइट इन्जीनियर्स को लिखा है, उसका एक ही जुमला मैं पढ़ कर सुनाता हूं—

"Please refer to correspondence resting with your letter No. IFFA/AI/65330, dated the 20th January, 1965.

"This matter was further discussed by the General Manager on 21-1-1965 when it was explained to your representatives that the Industry practice in the matter of ranking of flight engineers and flight navigators was not uniform and there was also a certain history in Air India itself.

"Having regard, however, to the general trend in the industry,

[श्री मधु लिमये]

the management are agreeable to the proposition that the flight engineers and flight navigators are ranked equally, below the Commander and First Officer."

तो 15 साल की जो परम्परा थी उसके विपरीत जाकर जब कि एक ट्रिब्यूनल बैठा था इन्होंने फ्लाइट इन्जीनियर्स के साथ समझौता किया । जिसके फलस्वरूप ये सारी तकलीफें पैदा हो गई हैं । मैं मंत्री महोदय से जानना चाहता हूं कि करीब 5 लाख का हर दिन घाटा हो रहा है, मामला बहुत महत्वपूर्ण है, सख्ती की जब भाषा इस्तेमाल करते हैं तो इनका कर्तव्य है कि कानून के साथ चलते । जब इन्होंने कुछ कर्मचारियों के साथ समझौता कर लिया है तो इस वक्त सख्ती की भाषा का इस्तेमाल करना शोभा नहीं देता ।

कुछ माननीय सदस्य : प्रश्न पूछिये ।

श्री मधु लिमये : मैं प्रश्न कर रहा हूं आप हल्ला क्यों कर रहे हैं ?

अध्यक्ष महोदय : पांच मिनट आपने सवाल में लगा दिये ।

श्री मधु लिमये : अध्यक्ष महोदय, मेरा आपके मार्फत यह सवाल है कि इस प्रश्न के महत्व को देखते हुए वे खेद प्रकट करें, माफ़ी मांगें, इस तरह की नउ शर्तें लगाने के बजाय क्या वह उन से कहेंगे कि वे काम शुरू करें और यह जो एक तकनीकी मामला है, उसकी ठीक तरह से जांच करने के लिये हम कमेटी वगैरह कायम करने के लिये तैयार हैं, इस वक्त व बिला शर्त काम पर चले जायें ।

Some hon. Members: No.

Shri Sanjiva Reddy: I do not know which part of it is a question and which part of it is his speech. Whatever the talks might have been. . .

Mr. Speaker: It was only a suggestion whether, instead of asking them to apologize and asking for forgiveness.

श्री मधु लिमये : मेरे सवाल का पहला हिस्सा है कि उन्होंने समझौता किया या नहीं । पहले हिस्से का जवाब क्या है ? ट्रिब्यूनल के रहते हुए भी इन्होंने समझौता किया या नहीं ?

Mr. Speaker: . . . .he will ask those people to resume work and afterwards appoint a committee.

Shri Sanjiva Reddy: How can it be done?

श्री मधु लिमये : ट्रिब्यूनल के रहते हुए भी इन्होंने समझौता किया या नहीं, इसका जवाब नहीं आया ?

अध्यक्ष महोदय : आप बैठ जाइये । पांच मिनट तक तो सवाल की तम्हीद आई, उसके बाद सवाल आया, जब मैंने सवाल पूछा तो एक्सप्लेनेशन आया, फिर कहा गया कि मेरा जवाब नहीं आया, जब उसका जवाब आये तो फिर बहस पर 15 मिनट लगा दें, इस तरह से अगर आप वक्त लगाते चले जायें. . . . .

श्री मधु लिमये : मेरा पहला हिस्सा यह था . . . . .

अध्यक्ष महोदय : अब आप बैठ जाइये ।

Mr. Speaker: Mr. P. C. Borooah:

Shri U. M. Trivedi: I rise on a point of order. The point is this. Last week, the whole House castigated the attitude from all sides of these strikers. Today what has happened is that different sentiments are being expressed. Is there anything new that has happened?

Shri Harish Chandra Mathur (Jalore): Nobody is expressing different sentiments. We continue to maintain the same attitude.

Shri P. C. Borooah (Sibsagar): May I know whether this matter was referred to the industrial tribunal with the consent of the parties concerned, *i.e.*, navigators and engineers, and whether this award is binding on the Government and on those people?

Shri Sanjiva Reddy: It is binding.

Shri S. M. Banerjee: Only this award is binding. The other awards are not binding. What has happened to the award on D.A.?

Mr. Speaker: Order, order.

Mr. Chaturvedi.

Shri S. N. Chaturvedi (Firozabad): My question related to the IAC for which the Minister will make the statement tomorrow.

श्री यशपाल सिंह (कैराना) : क्या सरकार के पास इस तरह का कोई अनुमान है कि इस बीच में कितना नुकसान हुआ है और यह नुकसान किस तरह से पूरा किया जायगा ?

Shri Hanumanthaiya (Bangalore City): The striking people must pay.

Shri Sanjiva Reddy: A correct estimate has not been made yet, and we shall have to get it later.

श्री रामसेवक यादव : अध्यक्ष महोदय, मेरा आपसे यह निवेदन है, इस सिलसिले में मैं आपका मार्ग निर्देशन चाहता हूं । चन्द प्रश्नों के जवाब नहीं में आते हैं और वे उत्तर गलत होते हैं, तो फिर उसको ठीक करने के लिये 115 के अन्तर्गत कहते हैं .....

अध्यक्ष महोदय : आपको मुझे लिखना चाहिये, और मैं उनसे मालूम करूंगा, तब तक उसको नहीं उठाना चाहिये ।

श्री रामसेवक यादव : हमारे पास बाकायदा लिखा मौजूद है, उन्होंने गलत जवाब दिया है ।

अध्यक्ष महोदय : आप मुझे लिख भेजिये ।

श्री रामेश्वरानन्द : अध्यक्ष महोदय, मेरा भी निवेदन है ।

अध्यक्ष महोदय : आपको मैंने दो तीन दफ़ा कहा है .....

12.17 hrs.

RE: STATEMENT ON REORGANISATION OF PUNJAB ON LINGUISTIC BASIS

श्री रामेश्वरानन्द (करनाल) : जितनी बार कहा, उतनी बार बैठता रहा हूं, अब मेरा निवेदन सुन लीजिये ।

मेरा निवेदन यह है कि कल यह घोषणा की गई थी मंत्री महोदय की ओर से कि आज प्रश्नों के पश्चात् पंजाबी सूबे की घोषणा के सम्बन्ध में वक्तव्य दिया जायेगा और आपने भी यही कहा था कि आज प्रश्नों के पश्चात् यही होगा । मैंने इसके लिये समय भी पूछ लिया था, किन्तु वह आज की अपेक्षा कल ही दे दिया गया । मैं यह जानना चाहता हूं कि हमको विश्वास में लेकर भी हमारी सरकार का यह जो व्यवहार है, क्या यह विश्वास में लेने योग्य है ?

श्री बड़े (खारगोन) : मेरा भी यही कहना है । मैंने भी पूछा था और आपने कहा था कि स्टेटमेंट कल होगा । इसी लिये मैंने स्वामी जी को भी कह दिया और हम सब लोग चले गये । इस में कुछ गड़बड़ है ।

अध्यक्ष महोदय : जो मेम्बर साहबान ने कहा है वह सब दुरुस्त है । होम मिनिस्टर साहब के कहने पर मैंने भी एतबार दिलाया था कि आज स्टेटमेंट होगा । बाद में इत्तिला दी गई कि स्टेटमेंट पांच बजे तैयार हो जायगा और वह करेंगे । इस बारे में मैंने हाउस में एनाउन्स किया और यह भी कहा कि स्वामी जी को कोई इत्तिला दे दें । बल्कि यहां पर यह सवाल भी किया गया कि स्वामी